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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 1/NCLT/AHM/2018
CA(CAA) No. 162/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

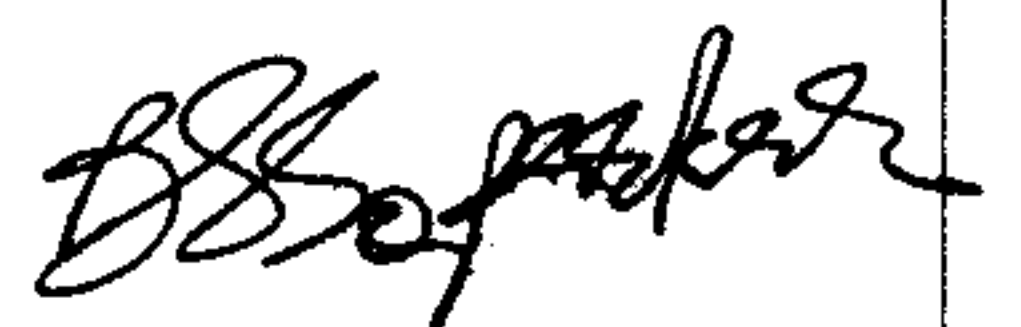
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018**

Name of the Company: Isar Builders & Developers Pvt. Ltd.
Archana Overseas Pvt. Ltd.
Demuric Holdings Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. **BANDISH SOPARKAR**



2.

ORDER

Learned Advocate Mr. Bandish Soparkar i/b Learned Advocate Mrs. Swati Soparkar present for Applicants.

Proof of service of notice on statutory authorities filed.

No representation received from statutory authorities.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 29.01.2018.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express" Surat edition and "Sandesh" Surat Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner is directed to serve copy of this order informing the date of hearing on ROC, OL, Regional Director and income Tax and shall file proof for service.

List the matter on 29.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 08th day of January, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**